

State V/s Saadat
FIR No. 668/15
P.S. Sadar Bazar
U/s 420/467/468/471/120B IPC

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

Present : Ld. APP for State (through V.C.).

IO SI Renu joined through V.C.

Be put up for purpose already fixed on **21.12.2020.**



(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

State V/s Mohit Manchanda
FIR No. 416/16
P.S. Sadar Bazar

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

Present : Ld. APP for State (through V.C.).

None on behalf of applicant.

Be put up for purpose fixed on 25.01.2021.



(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

FIR No. 342/20
P.S. Sadar Bazar

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

An application for release of money on superdari has been filed on behalf of applicant Mr. Ahmad electronically.

Present : Ld. APP for State (through V.C.).

Sh. S.K. Shukla, Ld. Counsel for applicant (through V.C.).

Reply to the present application has been filed electronically. Copy of the same has been supplied to Ld. Counsel for applicant electronically.

Perusal of reply shows that the money has already been released on superdari to the applicant.

At request of Ld. Counsel for applicant, be put up for consideration on the above said application on **21.12.2020**.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

e-FIR No. 000032/20
P.S. Sadar Bazar

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

This is the application for release of mobile phone on superdari has been moved on behalf of applicant/ registered owner Sh. Amit Rana.

Present : Ld. APP for State (through V.C.).

None on behalf of applicant joined through V.C.

Reply to the present application has been filed electronically, as per which, neither mobile phone has been recovered nor accused has been apprehended yet in the present matter.

Since none has appeared on behalf of applicant, be put up for consideration on the superdari application on **21.12.2020.**



(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

State V/s Untrace
FIR No. 66/19

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

Present : Ld. APP for State (through V.C.).

None on behalf of applicant joined through V.C.

An application seeking direction to the concerned IO to supply the copy of final report has been moved on behalf of complainant electronically.

Perusal of record shows that the copy of untrace report alongwith documents has already been supplied to the complainant vide order dated 19.09.2020 and acknowledgement of the same has been taken by the complainant on the order sheet dated 13.03.2020.

Be put up for consideration on the said application on **23.12.2020.**

One copy of the order be uploaded on Delhi District Court Website.
Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and
Ld. Counsel for the applicant.



(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

State V/s Abhishek @ Nan
e-FIR No. 026807/20
P.S. Sadar Bazar
U/s 379/411/34 IPC

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

Present : Ld. APP for State (through V.C.).

Mr. Nikhil Yadav, Ld. LAC for accused (through V.C.).

The present application for grant of bail u/s 437 Cr.P.C. has been moved on behalf of applicant/accused Abhishek @ Nan s/o Sh. Raj Kumar.

At request of Ld. LAC for applicant/accused, be put up for consideration on the bail application before concerned Court on **21.12.2020**.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

State V/s Untrace
FIR No. 208/19
P.S. Sadar Bazar
U/s 279/338 IPC
Case No. 5294/20

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

File taken up today on the application for calling of status report has been moved on behalf of complainant.

Present : Ld. APP for State (through V.C.).

Complainant with Ld. Counsel Sh. S.K. Shukla (through V.C.).

At request of Ld. Counsel for the complainant, be put up for consideration on 21.12.2020.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(VISVESH)

LMM(C)/THC/Delhi/19.12.2020

State V/s Mehfooz
FIR No. 12116/19
P.S. Civil Lines
U/s 379/411/34 IPC

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

The present application for grant of bail U/s 437 Cr.P.C. was moved on behalf of applicant/accused Mehfooz s/o Sh. Mehmoob.

Present : Ld. APP for State (through V.C).

Mr. Nikhil Yadav, Id. LAC for applicant/accused (through V.C).

At request of Ld. LAC for applicant/accused, be put up for 21.12.2020.

One copy of the order be uploaded on Delhi District Court Website.

Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.


(MISVESH)

LMM(C)/THC/Delhi/19.12.2020

FIR No. 28930/20
P.S. Sadar Bazar

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

Present : Ld. APP for State (through V.C.).

Id. Counsel for the applicant through V.C.

This is an application for releasing of vehicle on superdari filed by applicant.

Since reply to the present application has not been filed, let notice be issued to IO concerned to file the reply on 23.12.2020.

Copy of this order be given dasti to the applicant. One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.


(MISVESH)
LMM(C)/THC/Delhi/19.12.2020

FIR No. 0284/20
P.S. Civil Lines
U/s 279/337 IPC

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

Present : Ld. APP for State (through V.C.).

Sh. Ashish Kapoor and Ms. Ayushi Chugh, Id. Counsel for the applicant through V.C.

This is an application for releasing of vehicle bearing No. DL-11-SS-8554 on superdari filed by applicant S. Shalender Kumar.

IO has filed reply to the present application wherein it is stated that IO has no objection to the release of vehicle to its registered owner/applicant as the vehicle is no more required for the purpose of investigation.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638.**

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble High Court of Delhi in case titled as "**Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle bearing registration No. **DL-11-SS-8554** be released to the applicant/registered owner on furnishing security bond/indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/registered owner as per directions of Hon'ble Supreme Court. Coloured photographs and punchnama of vehicle in question be conducted as per above mentioned judgments.

Copy of this order be given dasti to the applicant. Punchnama alongwith photographs, valuation report etc shall be filed in the Court alongwith final report. One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.

(MSVESH)

LMM(C)/THC/Delhi/19.12.2020

19.12.2020

Vide Office Order No. 1277/22595-765 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 25.11.2020, matters are taken up through Video Conferencing on Cisco Webex.

Ld. Presiding Officer is on leave today.

None has joined through Video conferencing on Cisco Webex.

Present : Ld. APP for State (through V.C.).

None on behalf of applicant has joined through V.C.

Since none has appeared on behalf of applicant, be put up on

21.12.2020.

One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.


(MSVESH)

LMM(C)/THC/Delhi/19.12.2020